

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4498

ANSWERED ON:22.08.2000

HUMAN RIGHTS VIOLATIONS

CHANDRA BHUSHAN SINGH;JITENDRA PRASADA;NARAYAN DATT TWARI;TUFANI SAROJ

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the cases of human rights violations in Uttar Pradesh constitute over 55 percent of the total such cases during 1999-2000;
- (b) if so, whether any directions have been issued by the Union Government to the States particularly to the Government of Uttar Pradesh to check human rights violations;
- (c) whether some States have refused to set up Human Rights Commission in their respective State;
- (d) if so, the details in this regard particularly in respect of Uttar Pradesh; and
- (e) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) & (b): The National Human Rights Commission has received 28598 complaints of alleged human rights violation from the State of Uttar Pradesh during 1999-2000. This accounts for over 55 percent of the total complaints received by NHRC during the year.

`Police` and `Public Order` are State subjects as listed in List II of the Seventh Schedule of the Constitution. However, the Union Government have been issuing guidelines to the State Governments, from time to time, to ensure that cases of alleged violation of human rights are taken serious note of and dealt with promptly and firmly.

(c) to (e): The State Governments of Goa, Sikkim and Haryana have decided not to set up State Human Rights Commission. While the Government of Gujarat and Sikkim felt that setting up of State Human Rights Commission would cause additional financial burden on the State, the Government of Haryana has informed that sufficient mechanism already exists in the State to keep a strict watch on the human rights violations. However, efforts are being made to persuade the remaining State Governments, to set up a State Human Rights Commission in their respective States.

Government of Uttar Pradesh has decided to set up a State Human Rights Commission.